



2026:AHC:39717-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 475 of 2026

Kunwar Narendra Kumar Singh

.....Petitioner(s)

Versus

State of U.P. and another

.....Respondent(s)

Counsel for Petitioner(s)	: Ram Bhusan Diwakar, Ratnesh Kumar Singh
Counsel for Respondent(s)	: Meenakshi Singh (A.C.S.C.)

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking a direction to the respondents to disclose the income received from the Bainet Club, Kasya, District-Kushinagar.
2. A perusal of the petition indicates that petitioner was Secretary of the said Club, which is registered under the provisions of the Societies Registration Act, 1860 and apparently, in view of the disputes pertaining to the said Society, Authorized Controller has been appointed *qua* which, it is claimed that the property of the Club has been declared as Government property, which is under challenge in Writ - C No. 60696 of 2012, filed by the petitioner himself.
3. Having gone through the contents of the petition, we do not find any public interest involved in the present petition, the same is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 23, 2026

Mukesh Pal/Sazia